

## विवरण

वर्ष 1994-95 के दौरान छोटी के धन-कर निर्धारितियों की सूची

क्र० सं०	कर-निर्धारिती का नाम	घोषित धन (रु० लाखों में)
1.	भारतीय जीवन बीमा निगम	11237
2.	भारतीय स्टेट बैंक	5120
3.	एयर इंडिया	3741
4.	हिन्दुस्तान सीमा गार्डिंग लि०	3738
5.	बैंक आफ इंडिया	3489
6.	एम०टी०एन०एल० लि०	3380
7.	ए०सी०एस्सी० लि०	2784
8.	पीयरलैस जनरल फाइनेंस इन्वे० कं० लि०	2599
9.	महिन्द्रा एंड महिन्द्रा	2294
10.	आई०डी०बी०आई०	1902
11.	टिस्को	1884
12.	रिलायन्स इंडस्ट्रीज लि०	1790
13.	लारसन एंड टूब्रो लि०	1663
14.	एस्सार गुजरात लि०	1626
15.	मफतलाल फाइनेंस स्पिनिंग एंड वीविंग मैन्यू० कम्पनी लि०	1582
16.	नेसिल	1521
17.	पंजाब नेशनल बैंक	1446
18.	रेमंड वूलन मिल्स लि०	1422
19.	भारतीय अन्तरराष्ट्रीय विमान पतन प्राधिकरण	1390
20.	सिटी बैंक एन०ए०	1176

### Warning of WHO at Resurgence of Tuberculosis

1591. SHRI SANATAN BISI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the World Health Organisation has warned about resurgence of Tuberculosis;

(b) whether it is also a fact that drug-resistant Tuberculosis are not available in the hospital;

(c) if so, the details thereof; and

(d) what steps are being taken to avoid the threat?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir.

(b) and (c) Drug sensitivity testing facility is available in a few specialised centres.

(d) To control Tuberculosis, National Tuberculosis Control Programme is being implemented in the country since 1962 as a Centrally Sponsored Scheme on 50:50 share basis between the Centre and the States. In the districts, the Programme is being implemented through Direct Tuberculosis Centres (DTCs).

A revised strategy has been adopted to strengthen the programme to achieve atleast 80% cure rate. The strategy is being tried in 16 projects sites. Implementation of the strategy will be extended throughout the country in a phased manner with World Bank assistance.

### Ban on Telecast of Adult Movies and Uncensored Programmes

1592. SHRI RAM NATH KOVIND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan, cable operators and India based private television channels have been prohibited from telecasting adult moves and uncensored programmes countrywise;

(b) whether it has been directed that prohibition orders are to be effected from 1st August, 1996;

(c) whether Government propose to initiate a clear policy to stop the cultural invasion by foreign channels;

(d) whether Government propose to take some action in the matter; and

(e) if so, details thereof and, if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) and (b) The Chief Metropolitan Magistrate of Delhi in a judgement delivered on 3rd July, 1996 in

the case of Shri Vinodanand Jha Vs. State has inter-alia given directions to Doordarshan and Indian based TV channels to discontinue telecast of adult movies and not to telecast any new or fresh commercially sponsored serial or programme w.e.f. 01.08.1996 unless these are certified by the Censor Board for universal screening.

(c) to (e) To counter the impact of foreign satellite channels Doordarshan is endeavouring on a continuing basis to bring about a qualitative improvement in its channels through a phased expansion of its terrestrial network, introduction of the latest state of art equipments and by providing a wholesome fare of predominantly Indian programming at the national and regional levels so as to sustain and increase the interest of the viewers in their programmes.

**Financial Assistance to Sick Companies by Public Sector Banks**

1593. SHRI SATISH AGARWAL:  
SHRI BANGARU LAXMAN:

Will the Minister (of) FINANCE be pleased to state:

(a) whether Government have taken a policy decision to mandate the Public Sector Banks to provide financial assistance to sick companies pending with the Board for Industrial and Financial Reconstruction (BIFR); and

(b) whether Government will reverse this policy in view of the fact that nearly Rs. 12,000 crores have already caused the exchequer in the recapitalisation of the Public Sector Banks during the last three years and this new policy decisions runs counter to the commitment of Government to carry out financial sector reforms?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) When sick industrial companies are referred to the Board for Industrial and Financial Reconstruction (BIFR), banks extend need based support and allow

'holding-on' operations on a case to case basis. Commercial banks have been advised by the Reserve Bank of India that they should not abruptly stop the credit facilities to such units but should exercise their judgement in regard to continuance of the 'holding-on' operations.

**निजी विमान कम्पनियों द्वारा कर का भुगतान न किया जाना**

1594. श्री कनकसिंह मोहनसिंह मंगरोला: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि निजी विमान कम्पनियों के संचालकों द्वारा यात्रियों से वसूल किए गए कर का भुगतान सरकार को नहीं किया जा रहा है;

(ख) यदि हां, तो इसके परिणामस्वरूप सरकार को कितने राजस्व की हानि हुई है;

(ग) क्या इसके परिणामस्वरूप हाल ही में इन विमान कम्पनियों की कतिपय उड़ानों पर रोक लगा दी गई है; और

(घ) यदि हां, तो सरकार ने निजी विमान कम्पनियों के संचालकों द्वारा यात्रियों से लिए गए कर की समय पर वसूली हेतु क्या कदम उठाए हैं?

वित्त मंत्री तथा कम्पनी कार्य मंत्री (श्री पी० चिदम्बरम): (क) जी, हां। कुछेक निजी विमान कंपनियों ने नियत समय के भीतर अंतर्देशीय वायु यात्रा कर जमा नहीं कराया।

(ख) इसके परिणामस्वरूप कोई राजस्व हानि नहीं हुई, तथापि ऐसे निजी विमान संचालकों से वसूली को जाने तक अंतर्देशीय वायु यात्रा कर की बकाया देय राशियों का ब्यौरा निम्नानुसार है:—

अन्तर्देशीय वायु यात्रा कर की देय राशि अर्धदण्ड	778.21 लाख रुपए 458.47 लाख रुपए 479.14 लाख रुपए
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(ग) और (घ): यदि करों को समय पर जमा नहीं किया जाता है तो भुगतान न करने वाले ऐसे संचालकों के विमानों का अस्तिघ्न कर दिया जाता है। अन्तर्देशीय वायु यात्रा कर की देय राशि की वसूली के लिए पीछे भी 6 विमानों का विभिन्न अवधियों के लिए अस्तिघ्न कर दिया गया था। संचालकों द्वारा बकाया देय राशियों की अदायगी के पश्चात् उनमें से पांच विमानों को छोड़ दिया